

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1202
ANSWERED ON MONDAY THE 28TH JULY, 2025 SARVANA 6, 1947 (SAKA)**

RESOLUTION OF INVESTOR'S ISSUES

QUESTION

**1202. Shri Chhatrapal Singh Gangwar:
Shri Satish Kumar Gautam:
Shri Pratap Chandra Sarangi:
Dr. Vinod Kumar Bind:**

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total number of claimants and stakeholders participated in the event "Niveshak Shivir" organised by IEPFA and SEBI on June 1, 2025;**
- (b) the role of trained officers and dedicated kiosks engaged in the submission of claims and the resolution of investor issues;**
- (c) whether the Government has launched any scheme to develop educational material or digital tools to support investors in the future;**
- (d) if so, the details thereof; and**
- (e) the likely impact of the said scheme on reducing the amount of inaccessible investor funds nation-wide?**

ANSWER

MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(HARSH MALHOTRA)

(a)&(b): The "Niveshak Shivir" event held on June 1, 2025, witnessed registrations of approximately 450 participants. IEPFA-trained personnel facilitated end-to-end process, including registration, filing of the IEPF-5 form and use of the search facility. Dedicated kiosks managed by representatives from SEBI, depositories (NSDL & CDSL), stock exchanges (NSE & BSE), and 88 participating companies through their RTAs enabled a one-stop resolution platform. In addition, ready assistance and personalized guidance were also extended to the participants.

(c) & (d): The IEPFA continues to develop and enhance educational materials for investors from time to time. The education materials are disseminated through various investor awareness camps and workshops as well as social media and other digital platforms. These resources are regularly updated to ensure that they remain current, relevant, and accessible to all investors.

(e): By facilitating direct interaction between investors, companies, and Registrar and Transfer Agents (RTAs), the initiative enables timely resolution of issues related to KYC, nomination, and dematerialisation. On-the-spot assistance helps investors to reclaim the shares and dividends from the companies as well as IEPFA.
